

P R A C H I M I S H R A
ADVOCATE, SUPREME COURT OF INDIA

S. No.: PM/NGT/CZ/93_2023/2023

Date: 17.11.2023

To,
The Registry
National Green Tribunal (CZ)
B-35, Arera Hills, Bhopal,
Madhya Pradesh-462011

Sub.: Filing of Status Report on behalf of Respondent No. 1 & 3- State of Rajasthan Through Chief Secretary, Government of Rajasthan & State Wetland Authority Rajasthan, Through Its Member Secretary

Ref.: Babulal Sahu vs. State of Rajasthan & Ors. O.A. 93 of 2023 (Central Zone Bench)

In the abovementioned matter, I am the counsel on behalf of Respondent No. 1 & 3. Vide order dated 11.05.2023 & 29.09.2023 of this Hon'ble Tribunal, Respondent No. 1 and 3 were directed to file their Reply/ Report.

In compliance thereof, Respondent No. 1 & 3 are filing the present Status Report, which has been enclosed as under. The matter is next listed on 20.11.2023. It is requested that the same may kindly be taken on record.



PRACHI MISHRA

ADVOCATE FOR RESPONDENT NO. 1 & 3

Encls.: 1. Status Report on behalf of Respondent No. 1 & 3

8, Todarmal Lane, Bengali Market, New Delhi-110001

Mob: 9818488187; Tel: 011-43538999

Email: mishraprachiadv@gmail.com

STATUS REPORT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**

W.R.T.

**ORDER DATED 11.05.2023 & 29.09.2023 OF THIS HON'BLE
TRIBUNAL**

IN THE MATTER OF:

BABULAL SAHU VS. STATE OF RAJASTHAN & ORS.

O.A. NO. 496 OF 2022 (PB)

O.A. NO. 93 OF 2023 (CZ)

ON BEHALF OF

**RESPONDENT NO. 1: STATE OF RAJASTHAN THROUGH
CHIEF SECRETARY &**

**RESPONDENT NO. 3: STATE WETLAND AUTHORITY
RAJASTHAN, THROUGH ITS MEMBER SECRETARY**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, AT BHOPAL

O.A. NO. 496 OF 2022 (PB)

O.A. NO. 93 OF 2023 (CZ)

IN THE MATTER OF:

BABULAL SAHU

...APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

...RESPONDENTS

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RESPONDENT NO. 1 & 3

THROUGH

Place: New Delhi

Date: 17.11.2023

Mr. Abhimanyu Saharan,
Deputy Conservator of Forest, Ajmer, Rajasthan
Officer-in-Charge for Respondent No. 1 & 3

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, AT BHOPAL

O.A. NO. 496 OF 2022 (PB)

O.A. NO. 93 OF 2023 (CZ)

IN THE MATTER OF:

BABULAL SAHU

...APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

...RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO. 1 & 3: STATE OF RAJASTHAN THROUGH CHIEF SECRETARY, GOVERNMENT OF RAJASTHAN AND STATE WETLAND AUTHORITY RAJASTHAN, THROUGH ITS MEMBER SECRETARY

MOST RESPECTFULLY SHOWETH:

1. The present status report is being filed on behalf of the State of Rajasthan through Chief Secretary, Government of Rajasthan, i.e., Respondent No. 1 and Member Secretary State Wetland Authority, Government of Rajasthan, i.e., Respondent No. 3 herein, in compliance of order dated 11.05.2023 & 29.09.2023 of the Hon'ble National Green Tribunal, Principal Bench and thereafter Central Zone Bench (*hereinafter referred to as 'Ld. Tribunal'*). The Application under consideration, a letter petition sent by the Applicant herein (Mr. Babulal Sahu), averred the plight of historical Anasagar lake (*hereinafter referred to as 'the Lake' or 'Lake'*) of Ajmer and alleged that the water of lake has become green in colour with foul smell emanating due to pollution, posing a serious health hazard to the local residents.
2. The Ld. Tribunal vide order dated 29.08.2022 was pleased to issue notice to Respondents.
3. Thereafter, an updated Compliance Report was filed by Respondent No. 4- Municipal Corporation Ajmer on 10.05.2023 and 11.05.2023 relevant part of which has been reproduced below:

5. [...] That, it would be apt to mention here that for the purpose of day to day cleaning of the Anasagar Lake, Ajmer a de-weeding machine has also been purchased by the answering respondent i.e. Municipal Corporation, Ajmer under the Smart City Project and day to day

उप वन सरक्षक
अजमेर

cleaning of the Lake is being carried out so that the stagnant water in the Lake is being cleaned regularly.

[...]

7. That, furthermore, it is apt to mention here that water from Anasagar Lake, Ajmer is not being used as drinking water in reference to the same Public Health Engineering Department has supplied information that water from Anasagar Lake, Ajmer is not being used for drinking purposes, instead drinking water is being supplied in the city of Ajmer from Bisalpur Dam (Tonk). [...]

10. That, samples of the water are taken from Anasagar Lake, Ajmer by Rajasthan State Pollution Control Board from time to time and the parameters (BOD, COD, TSS, PH) are found up to the norms and the guidelines.

4. On 11.05.2023 the Ld. Tribunal was also pleased to interact with Mr. Shikhar Aggarwal (Additional Chief Secretary Water Resource Department) and Member Secretary, State Wetlands Authority, Rajasthan), Ms. Divya Deputy (Commissioner Ajmer Municipal Corporation) and Mr. Ansh Deep (District Collector Ajmer). Upon such interaction the Ld. Tribunal was pleased to give opportunity and directed Respondent Nos. 1, 3 and 5 to file a Reply/ Report detailing steps that have been taken to declare the Lake as a Wetland. The present Status Report by Respondent Nos. 1 & 3 is an attempt to bring it to kind notice of this Ld. Tribunal the steps taken by the Answering Respondents towards Notifying the lake as a wetland.

PROCEDURE FOR NOTIFICATION OF A WETLAND

5. A detailed procedure is required to be followed for declaring wetland, which is being step-by-step followed by State of Rajasthan in the present case. To enumerate various stages for identification, rationalisation and declaration of a lake as wetland, are as follows, which the State is in compliance of:
- Identification of body to be declared as a Wetland,
 - Complete Survey with revenue records and maps along with digital inventory; along with the catchment streams coming in its zone of influence,
 - Prepare Brief Documents for regulation under wetland conservation rules; with necessary directions for conservation and sustainable management of wetlands to respective implementing agencies based on 'wise use principle',

- d. Develop an 'Integrated Management Plan',
- e. Develop a comprehensive list of activities to be prohibited, permitted, and regulated within the notified wetlands and its zone of influence,
- f. Recommend additions, if any, to the list of prohibited, permitted, and regulated activities for specific wetland.

STEPS TAKEN BY THE STATE INSTRUMENTALITIES

6. To further this process, the Department of Environment and Climate Change had sent letters dated 24.05.2023, 07.08.2023 and 21.09.2023 to the District Collector, Ajmer, Respondent No. 5 herein, to submit the proposal for the Notification of the Lake as a Wetland. True Copy of the letters sent from Department of Environment and Climate Change dated 24.05.2023, 07.08.2023 and 21.09.2023 to the District Collector, Ajmer are annexed herewith and marked as **Annexure R-A (Colly)**.
7. Based on aforementioned communications, the District Collector Ajmer has vide office order dated 06.09.2023 constituted a committee to further the process of Notification of the Lake as a wetland and to survey the designated area for Notification (pursuant to Step 5 b. of the present Status Report).
8. A meeting was conducted under the chairmanship of District Collector Ajmer on 12.10.2023 and it was argued by the members in the meeting that notifying the Lake as a wetland under the Wetlands (Conservation and Management) Rules, 2017 poses a framework lacuna as the lake is not covered under the definition of 'wetland' as given in section 2. (g) of the 2017 Rules¹. True Copy of the minutes of the meeting dated 12.10.2023 conducted under the Chairmanship of District Collector Ajmer is annexed herewith and marked as **Annexure R-B**.
9. To quote the relevant part of the definition of 'wetland' under section 2. (g) of 2017 Rules, "*but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;*".
10. Moreover, a substantial area of land around the lake, including area inside the lake, belongs to private parties which could lead to further litigations. The area of the lake

¹ 2. (g) "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

was previously used for farming purposes when the water levels were low. Accordingly, as per the Land Revenue records there are several privately owned lands inside the lake, and separate proceedings are ongoing to give these private landowners appropriate compensation from the Ajmer Development Authority for that land. Moreover, in accordance with definition of 'wetland' a man-made lake like the present lake in issue are not covered under the 2017 Rules. Therefore, an order from the Government of Rajasthan is required to specifically declare the man-made lake as an identified wetland so as to cover it under the definition of 'wetland' under the 2017 Rules. It may be pertinent to point out that as per the National Wetland Atlas of State of Rajasthan published on the indianwetlands.in portal under the umbrella of Union Ministry of Environment, Forest and Climate Change, Anasagar Lake has been identified and mapped as Wetland using the satellite remote sensing data from Indian Remote Sensing Satellite: IRS P6- LISS III sensor.

11. The said publication deals with the updated database and status of wetlands, compiled in Atlas format. Increasing concern about how our wetlands are being influenced has led to formulation of a project entitled "National Wetland Inventory and Assessment (NWIA)" to create an updated database of the wetlands of India. True copy of relevant extract of the National Wetland Atlas of State of Rajasthan published on the indianwetlands.in is annexed herewith and marked as **Annexure R-C**.
12. In the Space Based Observation of Indian Wetlands published by the Space Applications Centre, Indian Space Research Organisation (ISRO) the Executive Summary gives an all-encompassing definition of wetlands: *Wetlands are submerged or water saturated lands, natural or man-made, inland or coastal, permanent or temporary, static or flowing, vegetated or non-vegetated, which necessarily have a land-water interface.*
13. In furtherance of the same desire, using the scope under the Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017 published by the Ministry of Environment, Forest And Climate Change, GoI for 'Wetlands to be regulated', as per point 10 which gives scope for such declaration as it is specified therein- "*Should the State Governments/UT Administrations be desirous, any wetland, even if included within the list of wetlands excluded from notification under Wetlands Rules, may be notified under the relevant state laws. In this regard, the approach/mechanism outlined in Wetlands Rules and these guidelines may be suitably adopted.*" True copy of the relevant extract of the Guidelines for implementing

Wetlands (Conservation and Management) Rules, 2017 published by MoEFCC, Government of India is annexed herewith and marked as **Annexure R-D**.

14. It is respectfully submitted that the Hon'ble Supreme Court has observed in the case titled *M.K. Balakrishnan vs Union of India Ministry of Environment Forest and Climate Change & Ors.*² that wetlands include ponds, tanks, canals, creeks, water channels, reservoirs, rivers, streams and lakes. In view of the same, the State of Rajasthan is now making endeavour to declare the lake as a wetland.

15. However, vide Local Self Government Department of Government of Rajasthan Notification dated 30.10.2017, the State Government on the recommendation of the Rajasthan Lakes Development Authority had already declared specific area along the boundaries of the Anasagar Lake as protected area authorised under section 4 of the Rajasthan Lakes (Protection and Development) Authority Act, 2015. It is a matter of record that the Lake is already notified as a protected category under the Rajasthan Lakes (Protection and Development) Authority Act, 2015.

True copy of the Local Self Government Department of Government of Rajasthan Notification dated 30.10.2017 is annexed herewith and marked as **Annexure R-E**.

True Copy of map of the Anasagar lake and area demarcated as 'No-Construction Zone' is annexed herewith and marked as **Annexure R-F**.

16. In view of the factual submissions made hereinabove, it is humbly submitted that the State of Rajasthan is actively working on Notification of Anasagar Lake as a Wetland which is also desired by this Ld. Tribunal. Moreover, the Answering Respondent No. 1 & 3 most respectfully reserve their right to file an Additional Reply/ Status Report, as and when directed by this Ld. Tribunal.

RESPONDENT NO. 1 & 3

THROUGH

**Place: New Delhi
Date: 17.11.2023**

**Mr. Abhimanyu Saharan,
Deputy Conservator of Forest, Ajmer,
Rajasthan
Officer-in-Charge for Respondent No. 1 & 3**

² W.P. (C) No. 230/2001

संयुक्त
राज्य मंत्रालय



GOVERNMENT OF RAJASTHAN

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

F. No.12(47)/ENV/2022

Jaipur, Dated: 24/05/2022

District Collector
Ajmer
Rajasthan

Subject: Regarding notification of water body "Anasagar" as wetland.

Sir

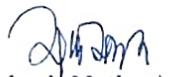
Kindly find enclosed a copy of the order dated 11.05.2023 of Hon'ble NGT in the matter of O.A. No 496/2022 "Babulal Sahu v/s State of Rajasthan". It has been directed interalia as follows:

Respondent no. 1- State of Rajasthan, respondent no. 3-State Wetland Authority and respondent no. 5- the District Magistrate, Ajmer are directed to file replies within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. In their replies Respondent no. 1- State of Rajasthan and respondent no. 3-State Wetland Authority, District Environment Committee chaired by Collector Ajmer shall specifically mention steps taken for declaring Anasagar Lake as a Wetland.

As directed, it is requested to comply with the directions of the Hon'ble NGT and submit proposal for declaration of Anasagar lake, Ajmer as a wetland as per provisions of Wetland (Conservation and Management Rules), 2017 at the earliest.

Yours Sincerely

Enclosure: As above


(Rakesh Mathur)

Director and Joint Secretary



**GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**

Reminder Letter

No. F.12 (47) ENV/ 2022

Date:

District Collector,
Ajmer.

Subject: - Regarding notification of water body "Anasagar" as wetland.

Sir,

Kindly find enclosed a copy of the letter dated 24.05.2023 of this office, vide which you were requested to submit proposals for Anasagar Lake to be notified as a wetland, as directed by the Hon'ble National Green Tribunal in its Order dated 11.05.2023. A report was required to be submitted to the Hon'ble NGT within 2 months from date of said order. The desired proposals have not been received yet.

You are requested to submit the desired proposal for declaration of Anasagar Lake as a wetland at the earliest, so that the report can be submitted before the Hon'ble NGT.

Enclosed- As above

Yours Faithfully,

(Monali Sen)
Director cum Joint Secretary

Address: Room No. 8325, SSO Building, 3rd Floor, Government Secretariat, Jaipur Phone 0141-2227669 Fax 0141-2227668, 69,
E-mail :- ENV.DOIT@RAJASTHAN.GOV.IN , env_raj@yahoo.co.in

Signature Not Verified

Digitally signed by Monali Sen
Designation : Director Cum Joint
Secretary
Date: 2023.08.07 19:02:46 IST
Reason: Approved

RajKaj Ref No. : 4468090





**GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE**

No. F.12 (47) ENV/ 2022

Jaipur, Date:

District Collector,
Ajmer.

Sub: - Regarding notification of water body "Anasagar" as wetland.

Ref: - 1. This office letter no. F.12 (47) ENV/ 2022 dated 24.05.2023.
2. This office letter no. F.12 (47) ENV/ 2022 dated 07.08.2023.

You were directed to submit proposals for Anasagar Lake to be notified as a wetland, in compliance of directions of the Hon'ble National Green Tribunal in O.A. No 496/2022, Babu Lal Sahu vs. State of Rajasthan & Ors. vide Order dated 11.05.2023. The desired proposals have not been received as yet.

The Hon'ble NGT has now directed vide Order dated 06.09.2023 to submit a report to the Hon'ble NGT within 02 weeks.

You are directed to ensure submission of the desired proposal for declaring Anasagar Lake as a wetland within 07 days, so that the compliance report can be submitted before the Hon'ble NGT.

Enclosed- As above

Yours Faithfully

(Shikhar Agrawal)
Additional Chief Secretary

Address: Room No. 8325, SSO Building, 3rd Floor, Government Secretariat, Jaipur Phone 0141-2227669 Fax 0141-2227669, 69,
E-mail :- ENV.DOIT@RAJASTHAN.GOV.IN , env_raj@yahoo.co.in

Signature Not Verified

Digitally signed by Mohali Sen
Designation : Director, Cum Joint
Secretary
Date: 2023.09.21 17:17:19 IST
Reason: Approved

RajKaj Ref No. : 4762959



कार्यालय उप वन संरक्षक, अजमेर

वन भवन, जयपुर रोड, अजमेर दूरभाष संख्या-0145-2429798(ऑफिस)Maill-dcf.ajmer.forest@rajasthan.gov.in

क्रमांक एफ()विधि/उवसं/2023-2024 / 9467

दिनांक:- 17/10/23

बैठक कार्यवाही विवरण

कार्यालय उपवन संरक्षक एवं सदस्य सचिव जिला पर्यावरण समिति अजमेर के पत्रांक 8970-73 दिनांक 05.10.2023 एवं कार्यालय जिला कलक्टर महोदय के पत्रांक 14517-21 दिनांक 06.09.2023 की पालना में बाबूलाल साहू बनाम राजस्थान राज्य व अन्य, सुरेन्द्र शेखावत बनाम राजस्थान राज्य व अन्य के सन्दर्भ में आनासागर झील को वेटलेण्ड घोषित किये जाने बाबत 12/10/2023 को मीटिंग आयोजित की गयी। जिसमें निम्नलिखित अधिकारी उपस्थित थे :-

1. डॉ. भारती दीक्षित, जिला कलक्टर, अजमेर।
2. श्री सुशील कुमार यादव, आयुक्त नगर निगम अजमेर।
3. श्रीनिधि बी.टी आयुक्त नगर सुधार न्यास अजमेर।
4. श्री महेश राठी, अधीक्षण अभियंता, जल संसाधन विभाग, अजमेर।
5. श्री अभिमन्यु सहारण, उप वन संरक्षक, एवं सदस्य सचिव, जिला पर्यावरण समिति, अजमेर।

मीटिंग में माननीय एनजीटी के विभिन्न आदेश, केन्द्र सरकार एवं राज्य सरकार द्वारा बनाये गये अधिनियम एवं नियमों के सन्दर्भ में चर्चा की गयी। माननीय एनजीटी द्वारा वाद संख्या 63/2021, 20/2023 एवं 21/2023 में आनासागर झील पर वेटलैण्ड रूल्स 2017 प्रभावी होना बताया गया, जिसके सन्दर्भ में बाबूलाल साहू बनाम सरकार में उक्त बाबत राज्य सरकार एवं जिला मजिस्ट्रेट महोदय से कार्यवाही/जवाब अपेक्षित है।

उक्त के क्रम में वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 का अवलोकन किया गया। उक्त नियम के धारा 2(G) में वेटलैण्ड को परिभाषित किया गया है। जिसके अनुसार :- "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes. आनासागर झील मानव निर्मित होने के कारण एवं उक्त झील में काफी हिस्सा खातेदारी होने से उक्त परिभाषा के अन्तर्गत वेटलैण्ड की श्रेणी में नहीं आता है। माननीय एनजीटी द्वारा 63/2021 में 4 सदस्य कमेटी गठित के द्वारा भी अपने संयुक्त निरीक्षण प्रतिवेदन में तथ्यात्मक बिंदु प्रस्तुत किए जिसमें भी आनासागर झील का मानव निर्मित होने बाबत स्पष्ट अंकन किया।

राजस्थान राज्य द्वारा झीलों की सुरक्षा एवं विकास हेतु एक विशेष अधिनियम (राजस्थान झील (संरक्षण और विकास) प्राधिकरण अधिनियम 2015) लागू किया गया है, जिसके तहत आनासागर झील को 30.10.2017 को अधिसूचित किया गया है। उक्त अधिसूचना में स्पष्ट तौर पर प्रतिबंधित एवं विनियमित गतिविधियां अंकित की होकर, निगरानी हेतु जिला स्तर पर जिला स्तरीय झील संरक्षण एवं विकास समिति एवं राज्य स्तर पर राज्य स्तरीय झील संरक्षण एवं विकास समिति का गठन किया गया है। जिसके द्वारा झीलों के संरक्षण, सुरक्षा एवं प्रबंधन हेतु कार्यवाही की जाती है।

राजस्थान झील (संरक्षण और विकास) प्राधिकरण अधिनियम 2015 के अन्तर्गत 30/10/2017 की अधिसूचना में प्रतिषिद्ध क्रियाकलापों एवं वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के अन्तर्गत प्रतिषिद्ध क्रियाकलापों की तुलना की गई जिसमें प्रतिषिद्ध क्रियाकलापों में काफी समानता पर सदस्यों द्वारा सहमति जतायी गई। मुख्य रूप से ठोस अथवा द्रव पदार्थ का भंडारण, भराव अथवा पाटन, अपशिष्ट और बहिस्त्रावों का निस्तारण, किसी प्रकार का बाजरी, मृदा, गिट्टी, खनिज जैविक सामग्री, अन्य सामग्री का निष्पादन और भूपरिवर्तन एवं वेटलैण्ड के अतिरिक्त अन्य स्थायी निर्माण कार्य पर रोक जैसे बिंदु राजस्थान झील (संरक्षण और विकास) प्राधिकरण अधिनियम 2015 के अन्तर्गत 30/10/2017 की अधिसूचना एवम् वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 दोनों के नियमों में प्रतिषिद्ध क्रियाकलापों में सूची में सम्मिलित हैं। शिकार जैसी गतिविधियाँ पूर्व से ही वन्यजीव संरक्षण अधिनियम 1972 के तहत प्रतिबंधित है। साथ ही राजस्थान झील (संरक्षण और विकास) प्राधिकरण अधिनियम 2015 के अन्तर्गत 30/10/2017 अधिसूचना में कुछ प्रतिषिद्ध क्रियाकलाप वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 से अधिक हैं जैसे झील के जल आवक मार्गों एवं overflow मार्गों को अवरुद्ध नहीं किया जाएगा, किसी भी वनस्पति को पाटन, जान बूझ कर आग लगाकर समाप्त करना या परिवर्तित/दोहन करना निषिद्ध होगा जिससे झील की प्रकृति में परिवर्तन हो और ऐसी कार्यवाही जिससे झील का तापमान, भौतिक, रसायनिक, अथवा पारिस्थितिक प्रकृति को परिवर्तित करे निषिद्ध होगी जिससे आनासागर झील को संरक्षण की दृष्टि से अधिक महत्व मिलता है।

राज्य सरकार द्वारा आनासागर झील का संरक्षण एक विशेष अधिनियम के अन्तर्गत होने एवं आनासागर झील का वेटलैण्ड (संरक्षण एवं प्रबंधन) में अंकित वेटलैण्ड की परिभाषा में परिभाषित न होने के कारण वर्तमान में समस्त झील संरक्षण की कार्यवाही राजस्थान झील (संरक्षण और विकास) प्राधिकरण अधिनियम 2015 के तहत संपादित की जा रही है। इसके अलावा नियमों से परे जाकर आनासागर झील को वेटलैण्ड घोषित किये जाने से प्रभावी निगरानी में दोहरापन के कारण कठिनाई आयेगी। साथ ही उक्त झील के अन्दर एवं आस-पास में खातेदारी भूमि स्थित होने के कारण वर्तमान में चल रहे मुकदमे के अलावा और मुकदमेवाजी बढेगी। अतः कमेटी द्वारा उक्त तथ्यों से माननीय एनजीटी को अवगत कराने बाबत निर्णय लिया।

(अभिमन्यु सहारण)

उपवन संरक्षक एवं सदस्य सचिव,
जिला पर्यावरण समिति अजमेर

दिनांक:-

क्रमांक एफ()विधि/उवसं/2023-2024 /

1. जिला कलक्टर, अजमेर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
2. नगर निगम, अजमेर।
3. नगर सुधार न्यास, अजमेर
4. अधीक्षण अभियंता, जल संसाधन विभाग, अजमेर।

उप वन संरक्षक एवं सदस्य सचिव
जिला पर्यावरण समिति,
अजमेर

9.0 IMPORTANT WETLANDS OF RAJASTHAN

Major part of Rajasthan is arid but western and southern portion of the state have diversified habitats ideal for aquatic and terrestrial flora and fauna. There are various types of sanctuaries and National parks were notified in Rajasthan state. There are two National parks and twenty-five wild-life sanctuaries established in suitable habitats of forest areas.

Some of the most important wetlands of state are Sambhar Lake, Keoladeo Ghana National Park, Jaisamund Lake, Dhebar Lake, Jawai Reservoir, Annasagar Lake, Udaisagar Reservoir and Rajsamund. These wetlands are unique in terms of trophic state-flora and fauna and plays very important role in the economy of the state. Salient features of each wetlands along with present status in term so spatial extent using satellite data is given in this chapter however, brief discussion of them is worth mentioning before we proceed further:

The Keoladeo National Park (KNP) is a paradise for birds and bird watchers. This is one of the best-known bird sanctuaries in the world. KNP is a man-made wetland. Thousands of migratory birds like Demoiselle cranes, pintails, Coots, Painted storks, pelicans, etc. roots and breeds every year. Siberian crane, which is a vanishing species, visits the habitat every year during winter season. The health of the wetland depends of availability of water resources in the wetland.

The Sambhar Lake, is the largest natural saline lake of Rajasthan and covers an area of 230 Sq. km. It is used for salt mining and also tourist place for watching flamingoes during winter season. The catchment of sambhar lake is covered with sand dunes and there are no settlements mainly in the western part of the lake. Transportation of salt is being done mainly by train. Sambhar lake is a Ramsar site.

The jaisamund lake is constructed to meet the drinking water requirement of Udaipur city and also supply hydro power to the city. It is a recreational site and habitat verity of avifauna and fishes .

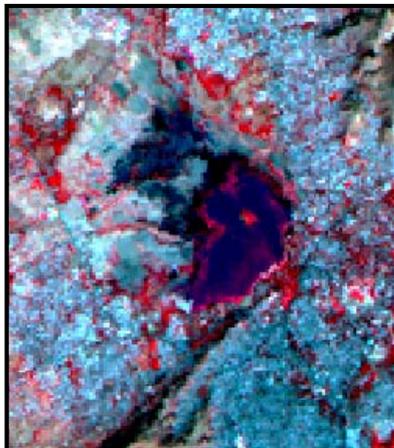
Anna sagar situated in the heart of Ajmer city. it is a man made wetland and highly eutrophic in nature. In spite of Its status it considered to be an important recreational place of the Ajmer city.

Udaisagar Reservoir is centrally located in Udaipur city. It is an impoundment across the river Bedach a tributary of river Banas. It is tourist place and known for recreational activities. Most of the tourists visit this place during evenings.

Extensive field work was carried out for these wetland areas. Wetland maps have been prepared for 5km buffer area of each wetland sites. Details of the wetlands and wetland maps of 5 km buffer area are shown in plates 3 to 23.

9.6 Annasagar Lake

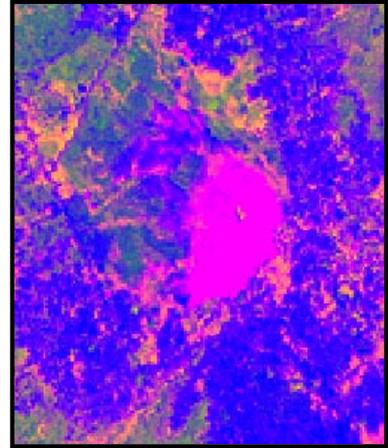
Name	Annasagar Lake
Location	26°28'00" to 26°29'01" N Latitude and 74°36'59" to 74°37'58" E Longitude
Area	155 ha
Wetland Type	Lake/Pond
Climate	The study area is exposed to sub-tropical monsoon climate, which may be described as transitional between semi-arid and sub-humid zones. Temperature ranges from 5 C° during winter season and 38 C° during summer season
Description	Annasagar located at an elevation of 487.28 m MSL, is a perennial fresh water body situated in the heart of Ajmer city covering a large surface area. It is an artificial lake formed by constructing an embankment in between of two hills named Bajrang Garh and Khobra Bherun. The water spread is 124 ha. It clearly reflects reduction in the water holding capacity and fragmentation of lake bed. There is a large amount of encroachment in the lake bed making the lake almost half. It receives untreated sewage from surrounding settlements. As on today one can say it is one of the highly eutrophic lake of Rajasthan state. It is also one of the recreational place of the Ajmer city.
Vegetation	The sub-tropical climate of semi-arid nature is reflected in dry deciduous type vegetation in the area. The floristic composition of the area generally can be classified as of "Mixed deciduous species". Aquatic vegetation is consist of <i>Typha sp.</i> , water hyacinth, <i>Azolla sp.</i> and <i>Ipoma sp.</i> , and <i>microcystis aerinosa</i> is proliferates during winter season.
Fauna	Aquatic fauna includes zooplankton, fishes and avifauna. Zooplankton sp. are Keratella, Brachionus, Diaptamus, cyclop, Monosyla, and Daphnia, and fishes includes mainly <i>Catla catla</i> . Avifauna includes lesser flamingo,, tufted duck, white pelican, , pintail, shoveler, purple moorhen, demoiselle crane, brahmyny ducks, cormorant, Weaver bird, sea gulls, Field king fisher etc. .
Turbidity	Low



Post monsoon data (2006)



Pre monsoon data (2007)



Indices image
Post monsoon data (2006)



Plate 18: Annasagar Lake

I. Guidelines Purpose and Scope

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified **Wetlands (Conservation and Management) Rules, 2017** (hereinafter **Wetlands Rules**) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. These guidelines have been drafted to support the State Governments / Union Territory (UT) Administrations in the implementation of the Rules by providing guidance on:
 - a) Preparing a list of wetlands in the State / UT
 - b) Identifying wetlands for notification under Wetlands (Conservation and Management) Rules, 2017
 - c) Delineating wetlands, wetlands complexes and zone of influence
 - d) Preparation of Brief Document
 - e) Determining 'wise use' and ecological character
 - f) Developing a list of activities to be regulated and permitted
 - g) Developing an Integrated Management Plan
 - h) Constitution and operational matters of the Wetlands Authorities
 - i) Overlapping provisions.
2. These guidelines were drafted by a committee constituted by the MoEF&CC vide OM dated August 10, 2018. The committee comprised Mr U.A.Vora (former CCF Wildlife, Government of Gujarat), Dr Arvind Kumar (President, India Water Foundation), Dr B.C. Jha (Former Director (Wetlands), Central Inland Fisheries Research Institute), Dr P. S. N. Rao (Director, School of Planning and Architecture), Dr Afroz Ahmad (Member, Environment and Rehabilitation, Narmada Control Authority) and Dr Ritesh Kumar (Director, Wetlands International South Asia). The committee met on five occasions at MoEF&CC, New Delhi for the said purpose, and submitted final version of the guidelines to the Ministry on December 5, 2018. The draft guidelines were subsequently sent for comments to all State Governments / UT Administrations, and have been finalized after due consideration of the comments received. The Committee immensely benefitted from the discussions held with Ms Manju Pandey (Joint Secretary). The Committee also acknowledges the support received from Ms Rita Khanna (Scientist 'F'), Dr M. Ramesh (Scientist 'E'), Mr Chandan Singh (Scientist 'D'), Dr Anu Chetal (Research Assistant) and Ms Pallavi Mukherjee (Research Assistant) during the guidelines preparation process.

II. Wetlands to be regulated

3. The provisions of Wetlands Rules apply to:
 - a) Wetlands designated by the Government of India to the List of Wetlands of International Importance under the provisions of the Convention on Wetlands (Ramsar Convention). [Ref. Rule 3 (a) of Wetlands Rule]
 - b) Wetlands notified under the rules by the Central Government, State Government and UT Administration. [Ref. Rule 3 (b) of Wetlands Rule]

4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:
 - a) River channels;
 - b) Paddy fields;
 - c) Human-made waterbodies specifically constructed for drinking water purposes;
 - d) Human-made waterbodies specifically constructed for aquaculture purposes;
 - e) Human-made waterbodies specifically constructed for salt production purposes;
 - f) Human-made waterbodies specifically constructed for recreation purposes;
 - g) Human-made waterbodies specifically constructed for irrigation purposes;
 - h) Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;
 - i) Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;
 - j) Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof.[Ref. Rule 2 (g) and Rule 3 of Wetlands Rules]
5. Human-made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) - 4g) above, are excluded from notification under these Rules.
6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) - 4g), attract the provisions of the Wetlands Rules.
7. Wetlands designated as Ramsar Sites may be notified under the Rules as per the process mentioned in paragraphs 57-65, even when partly or wholly overlapping with areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof; Wildlife (Protection) Act, 1972 and amendments thereof; Coastal Regulation Zone Notification, 2011 and amendments thereof. Regulations for parts of wetlands overlapping with 4h-4j (supra) will, however, be as per the corresponding regulatory framework. Ramsar site areas, not covered under any of the overlapping laws and rules, will attract the provisions of the Wetlands Rules (Refer illustration 1 below).

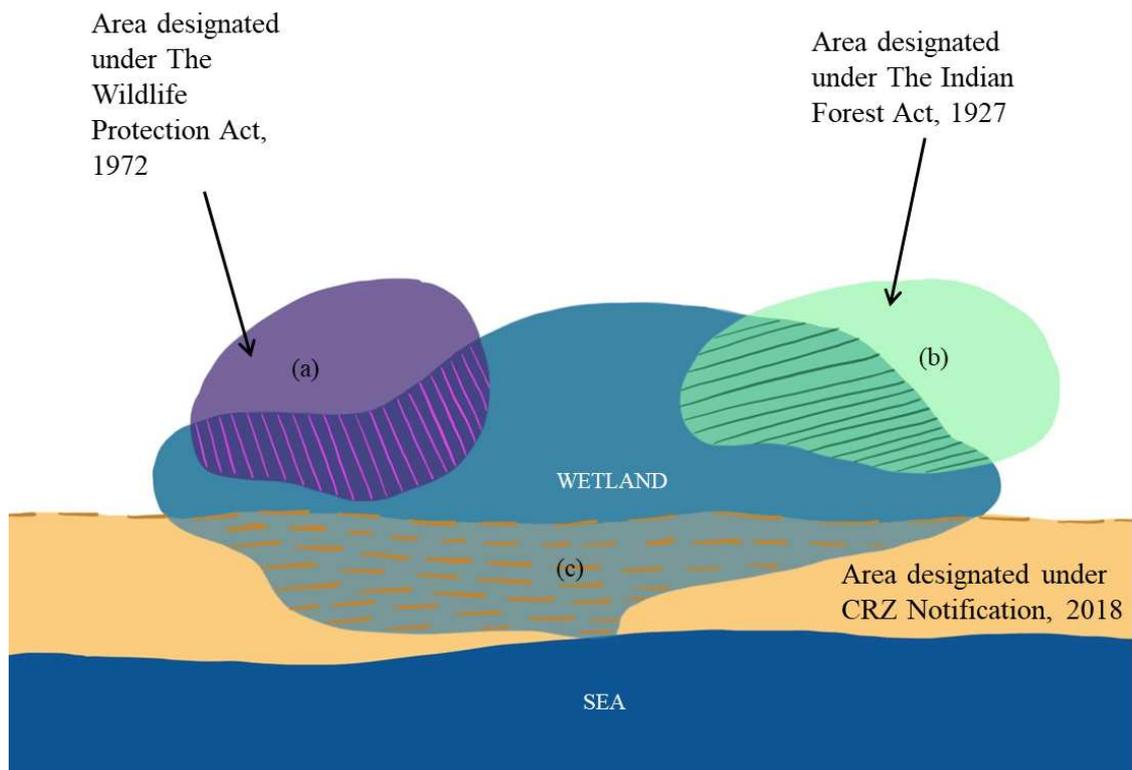


Illustration 1: Using the Wetlands Rules to fill in the gaps in situations of multiple regulations in a Ramsar Site. In the situation above, wildlife sanctuary (indicated as a) and a reserved forest (indicated as b) partly overlap with the Ramsar Site boundary. Being a coastal wetland, a part (indicated as c) also falls under Coastal Regulation Zone. In such cases, it is recommended that the entire Ramsar Site, inclusive of overlapping areas, is delineated and notified under the Wetlands Rules. The overlapping areas shall continue to be regulated as per respective Acts and Rules, and the remaining area may be regulated as per the provisions contained in Wetlands Rules. Similar approach can be taken even for wetlands that have not been designated as Ramsar Site.

8. For wetlands falling within the criteria 3 (b) (supra), the exclusions mentioned at para 4 a) - 4j) shall apply only in cases wherein the entire wetland falls under the said category. In cases wherein areas falling within para 4 a) - 4 j) form a part of larger wetland or wetlands complex, and exclusion may result in impeded ecological contiguity and connectivity, such areas may be included within the boundary of wetland being notified. Regulations within the boundaries of areas mentioned at para 4 h) - 4 j) will, however, be as per the corresponding regulatory frameworks (Refer Illustration 1 and 2).
9. Though Protected Areas and areas falling within the purview of Coastal Zone Regulation have been excluded from notification under the Wetlands Rules, management of such wetlands may benefit through the application of 'wise use' approach (within the framework of existing laws and rules) as outlined in Section VII of these guidelines.

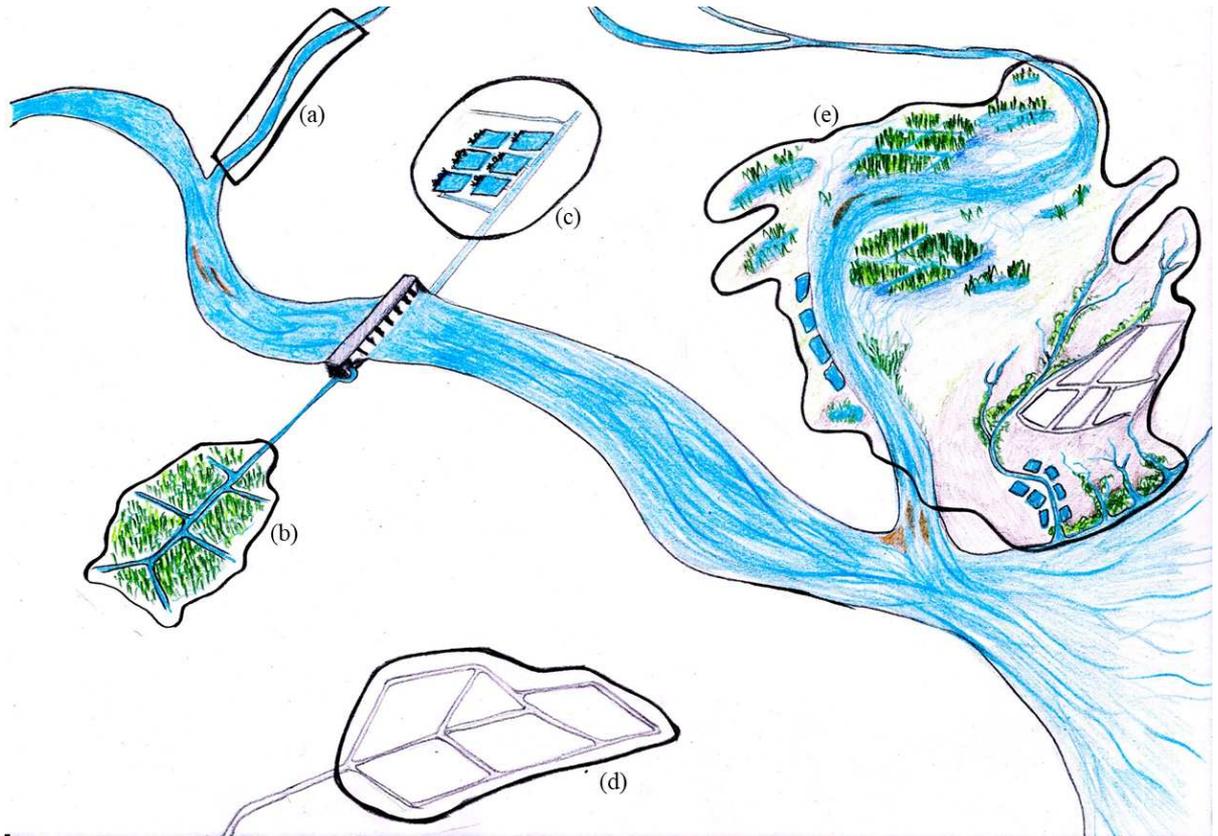


Illustration 2: Considering river stretch and human-made wetlands for notification. In situations when the entire wetland, to be notified, is a river stretch [indicated as (a)], paddy fields [indicated as (b)], human-made wetland waterbodies for irrigation [indicated as (c)], and human-made waterbodies created for aquaculture purposes [indicated as (d)], these may not be notified under the Wetlands Rules. However, in cases as in (e), wherein river channels, paddy fields, and human-made wetlands such as aquaculture areas form a part of a larger wetland or wetland complex, and excluding such area may fragment the wetland regime, the area to be notified may include river channels, paddy fields or any other human-made wetland.

10. Should the State Governments/UT Administrations be desirous, any wetland, even if included within the list of wetlands excluded from notification under Wetlands Rules, may be notified under the relevant state laws. In this regard, the approach/mechanism outlined in Wetlands Rules and these guidelines may be suitably adopted.

III. Wetlands Authorities

11. As per Rule 5 of Wetlands Rules, 2017 the Wetlands Authorities within States and UTs are deemed as constituted with the following members:
- Minister In-charge of the Department of Environment/Forests of the State Government or Minister In charge of the Department handling wetlands - Chairperson;(Administrator or Chief Secretary of the UT - Chairperson in the case of UT);
 - Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
 - Secretary in-charge of the Department of Environment - Member ex-officio; (Vice-Chairperson in the case of UT)
 - Secretary in-charge of the Department of Forests - Member ex-officio;
 - Secretary in-charge of the Department of Urban Development - Member ex-officio;

**GOVERNMENT OF RAJASTHAN
LOCAL SELF GOVERNMENT DEPARTMENT**

NO. F.8(Ga)(8)Rules/DLB/2017/ 334

Jaipur 20.10.2017

NOTIFICATION

In exercise of the powers conferred by section 4 of the Rajasthan Lakes (Protection and Development) Authority Act, 2015 (Act No. 5 of 2015), the State Government on the recommendation of the Rajasthan Lakes Development Authority, hereby declares and specifies lake area along with the boundaries of Anasagar Lake and geograehical area around it as protected area situated in revenue villages Thok Teliyan and Kotda of Tehsil Ajmer, District Ajmer;-

Boundaries of Lake and Protected area

Lake Boundary and Protected area

- (a) Northern Side - Surrounded by Khasra No. 2077, 486, 487, 496, 497, 407, 406, 332, 331, 329, 328, 326, 324,323 as shown in the map given below.
- (b) Southern Side - Surrounded by Khasra No. 1138, 1144, 1147, 1164, 1783 as shown in the map given below .
- (c) Eastern Side - Surrounded by Khasra No. 2061, 2067, 2607, 2092, 2088, 2110, 2112, 2113, 2132 as shown in the map given below .
- (d) Western Side - Surrounded by Khasra No. 955, 951, 950, 949, 1243, 1250 as shown in the map given below.

The map of the lake boundary and protected area is shown in the map given below and is also available in the office of the Rajasthan Lake Development Authority for perusal.

The khasara wise details of the area falling within the boundary of the lake and those of the protected area of villages Thok Teliyan and Kotda of Tehsil Ajmer, District Ajmer are as under:-

अशोक कुमार सिंह Sr. Jt. LR



अशोक कुमार सिंह Sr. Jt. LR

Details of Khasra of village Thok Teliyan, Tehsil and District Ajmer

S.N.	Khasra No.	Total Area of Khasra (in Bigha)	Area included in Lake (in Bigha)	Area declared in Lake as protected (in Bigha)	Remaining Area (in Bigha)
1	2	3	4	5	6
1	227	13-08-00	11-11-00	11-11-00	01-17-00
2	228	04-11-00	02-13-00	02-13-00	01-18-00
3	229	01-01-10	01-01-10	01-01-10	-
4	230	01-02-10	01-02-10	01-02-10	-
5	231	00-15-10	00-15-10	00-15-10	-
6	232	05-14-00	05-14-00	05-14-00	-
7	233	03-17-00	03-17-00	03-17-00	-
8	234	02-13-00	02-13-00	02-13-00	-
9	235	01-12-10	01-09-10	01-09-10	00-03-00
10	236	01-11-00	01-03-00	01-03-00	00-08-00
11	237	01-16-10	01-04-10	01-04-10	00-12-00
12	238	00-05-00	00-05-00	00-05-00	
13	239	00-09-00	00-09-00	00-09-00	
14	240	01-09-10	00-12-00	00-12-00	00-17-10
15	241	00-17-00	00-03-10	00-03-10	00-13-10
16	246	00-08-10	00-08-10	00-08-10	-
17	247	00-11-10	00-10-10	00-10-10	00-01-00
18	248	00-13-10	00-01-00	00-01-00	00-12-10
19	249	00-09-00	00-02-00	00-02-00	00-07-00
20	254	02-12-10	00-07-10	00-07-10	02-05-00
21	304	01-17-10	00-10-00	00-10-00	01-07-10
22	305	02-10-00	02-00-00	02-00-00	00-10-00
23	306	00-11-00	00-09-00	00-09-00	00-02-00
24	307	01-18-10	01-16-10	01-16-10	00-02-00
25	322	07-01-00	06-19-00	06-19-00	00-02-00
26	323	04-04-10	04-00-10	04-00-10	00-04-00
27	324	01-17-10	01-14-00	01-14-00	00-03-10
28	325	01-09-00	01-09-00	01-09-00	-
29	326	02-17-00	02-13-10	02-13-10	00-03-10
30	327	02-03-00	01-18-00	01-18-00	00-05-00
31	328	02-00-00	01-15-00	01-15-00	00-05-00
32	329	01-05-00	01-00-00	01-00-00	00-05-00
33	330	01-02-00	00-18-00	00-18-00	00-04-00
34	331	00-13-00	00-09-00	00-09-00	00-04-00
35	332	00-19-00	00-13-00	00-13-00	00-06-00
36	486	16-19-10	07-04-10	07-04-10	09-15-00
37	487	13-15-00	13-06-10	13-06-10	00-08-10
38	488	03-08-10	03-08-10	03-08-10	-
39	489	03-16-00	03-16-00	03-16-00	-
40	490	03-04-00	03-04-00	03-04-00	-
Total NO. 40		119-09-00	95-07-10	95-07-10	24-01-10

अशोक कुमार सिंह Sr. J. LR

Area in
Bigha)
Remains
Area
(in Bigha)

Area in
Bigha)

41	491	07-01-00	07-01-00	07-01-00	-
42	492	01-12-00	01-12-00	01-12-00	-
43	493	00-10-10	00-10-10	00-10-10	-
44	494	00-08-00	00-08-00	00-08-00	-
45	495	00-10-00	00-08-00	00-08-00	-
46	496	05-10-10	01-10-00	01-10-00	00-02-00
47	497	11-03-00	05-00-00	05-00-00	04-00-10
48	498	00-06-00	00-06-00	00-06-00	06-03-00
49	499	00-15-00	00-15-00	00-15-00	-
50	500	00-12-10	00-12-10	00-12-10	-
51	501	01-13-00	01-13-00	01-13-00	-
52	502	00-04-10	00-04-10	00-04-10	-
53	503	00-14-10	00-14-10	00-14-10	-
54	504	01-08-10	01-08-10	01-08-10	-
55	505	01-09-00	01-09-00	01-09-00	-
56	506	01-14-00	01-14-00	01-14-00	-
57	507	01-18-00	01-05-00	01-05-00	00-13-00
58	508	02-05-10	00-08-10	00-08-10	01-17-00
59	510	05-01-10	05-01-10	05-01-10	-
60	511	00-03-00	00-03-00	00-03-00	-
61	512	03-13-10	03-13-10	03-13-10	-
62	513/1	00-09-10	00-09-10	00-09-10	-
63	513/2	03-06-10	03-06-10	03-06-10	-
64	513/3	00-16-00	00-16-00	00-16-00	-
65	514	11-16-00	11-16-00	11-16-00	-
66	515	01-03-10	01-03-10	01-03-10	-
67	516	00-07-00	00-07-00	00-07-00	-
68	517	07-16-10	07-16-10	07-16-10	-
69	518	06-10-00	06-10-00	06-10-00	-
70	519	07-02-00	07-02-00	07-02-00	-
71	520	08-08-00	08-06-00	08-06-00	00-02-00
72	521	07-06-10	07-01-10	07-01-10	00-05-00
73	522	07-10-00	07-04-00	07-04-00	00-06-00
74	525	07-05-00	06-17-10	06-17-10	00-07-10
75	526	00-10-00	00-03-10	00-03-10	00-06-10
76	527	00-14-10	00-14-10	00-14-10	-
77	528	08-00-00	08-00-00	08-00-00	-
78	529	06-02-10	06-02-10	06-02-10	-
79	530	00-11-10	00-11-10	00-11-10	-
80	531	00-12-00	00-03-00	00-03-00	00-09-00
81	532	01-00-00	00-03-00	00-03-00	00-17-00
82	533	03-09-00	03-09-00	03-09-00	-
83	534	00-03-10	00-03-10	00-03-10	-
84	535	08-15-00	08-15-00	08-15-00	-
85	536	06-17-10	06-06-00	06-06-00	00-11-10
86	537	07-07-10	06-17-10	06-17-10	00-10-00
Total No. - 46		162-13-00	146-03-00	146-03-00	16-10-00

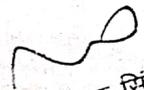
अशोक कुमार सिंह Sr. Jt. Lr

87	538	02-15-10	00-10-00	00-10-00	
88	540	04-15-00	04-05-00	04-05-00	
89	541	00-13-00	00-10-00	00-10-00	
90	542	04-12-10	04-12-10	04-12-10	
91	543	43-15-00	43-15-00	43-15-00	
92	544	06-04-00	06-04-00	06-04-00	
93	545	00-04-00	00-04-00	00-04-00	
94	546	00-15-00	00-15-00	00-15-00	
95	548	13-16-10	13-01-10	13-01-10	00-15-00
96	549	07-06-10	07-06-10	07-06-10	
97	550	01-13-00	01-13-00	01-13-00	
98	551	01-19-00	01-19-00	01-19-00	
99	552	07-10-00	07-10-00	07-10-00	
100	553	04-07-10	04-07-10	04-07-10	
101	554	03-10-00	03-10-00	03-10-00	
102	555	05-16-10	05-16-10	05-16-10	
103	556	04-18-10	04-18-10	04-18-10	
104	557	04-12-10	04-12-10	04-12-10	
105	558	10-02-10	10-02-10	10-02-10	
106	559	03-03-10	03-03-10	03-03-10	
107	560	04-16-10	04-16-10	04-16-10	
108	561	01-00-10	01-00-10	01-00-10	
109	562	01-05-10	01-05-10	01-05-10	
110	563	09-12-10	09-12-10	09-12-10	
111	564	00-08-10	00-08-10	00-08-10	
112	565	06-15-10	06-15-10	06-15-10	
113	566	00-11-00	00-11-00	00-11-00	
114	567	00-10-10	00-10-10	00-10-10	
115	568	01-16-00	01-16-00	01-16-00	
116	569	04-01-10	04-01-10	04-01-10	
117	570	10-04-10	10-04-10	10-04-10	
118	571	00-09-00	00-09-00	00-09-00	
119	572	07-00-00	07-00-00	07-00-00	
120	596	05-07-00	05-07-00	05-07-00	
121	597	04-12-10	04-12-10	04-12-10	
122	598	02-09-10	02-09-10	02-09-10	
123	599	03-13-00	03-13-00	03-13-00	
Total No. - 37		197-03-10	193-10-00	193-10-00	03-13-10


 असोक कुमार सिंह Sr. Jt. LR

00-10-00	02-05-10
04-05-00	00-10-00
00-10-00	00-03-00
04-12-10	
43-15-00	
06-04-00	
00-04-00	
00-15-00	

	600	00-11-10	00-11-10	00-11-10	-
125	601	02-17-00	02-17-00	02-17-00	-
126	602	00-04-10	00-04-10	00-04-10	-
127	603	02-17-00	02-17-00	02-17-00	-
128	604	00-05-10	00-05-10	00-05-10	-
129	605	00-12-00	00-12-00	00-12-00	-
130	606	02-04-10	02-04-10	02-04-10	-
131	607	01-15-00	01-15-00	01-15-00	-
132	608	02-04-10	02-04-10	02-04-10	-
133	609	00-14-10	00-14-10	00-14-10	-
134	610	04-11-00	04-11-00	04-11-00	-
135	611	01-00-10	01-00-10	01-00-10	-
136	612	00-05-00	00-05-00	00-05-00	-
137	613	01-06-10	01-06-10	01-06-10	-
138	614	00-13-10	00-13-10	00-13-10	-
139	615	00-05-00	00-05-00	00-05-00	-
140	616	00-02-10	00-02-10	00-02-10	-
141	617	00-15-00	00-15-00	00-15-00	-
142	618	00-13-00	00-13-00	00-13-00	-
143	619	00-10-00	00-10-00	00-10-00	-
144	620	00-03-00	00-03-00	00-03-00	-
145	621	00-02-00	00-02-00	00-02-00	-
146	622	00-07-00	00-07-00	00-07-00	-
147	623	00-18-00	00-18-00	00-18-00	-
148	624	00-05-10	00-05-10	00-05-10	-
149	625	00-12-10	00-12-10	00-12-10	-
150	626	00-04-10	00-04-10	00-04-10	-
151	627	00-04-10	00-04-10	00-04-10	-
152	628	00-06-10	00-06-10	00-06-10	-
153	629	00-09-10	00-09-10	00-09-10	-
154	630	02-05-10	02-05-10	02-05-10	-
155	631	00-08-10	00-08-10	00-08-10	-
156	632	00-04-00	00-04-00	00-04-00	-
157	633	02-11-00	02-11-00	02-11-00	-
158	634	01-06-10	01-06-10	01-06-10	-
159	635	09-09-00	09-09-00	09-09-00	-
160	636	00-07-10	00-07-10	00-07-10	-
161	637	01-14-10	01-14-10	01-14-10	-
162	638	01-14-00	01-14-00	01-14-00	-
163	639	01-13-00	01-13-00	01-13-00	-
Total No.	- 40	49-14-10	49-14-10	49-14-10	-


 अशोक कुमार सिंह Sr. Jt. LR

164	640	01-01-10	01-01-10	01-01-10	-
165	641	01-05-00	01-05-00	01-05-00	-
166	642	01-16-00	01-16-00	01-16-00	-
167	643	01-07-00	01-07-00	01-07-00	-
168	644	01-07-10	01-07-10	01-07-10	-
169	645	01-07-00	01-07-00	01-07-00	-
170	646	00-18-00	00-18-00	00-18-00	-
171	647	00-13-10	00-13-10	00-13-10	-
172	648	00-15-00	00-15-00	00-15-00	-
173	649	00-13-00	00-13-00	00-13-00	-
174	650	00-06-10	00-06-10	00-06-10	-
175	651	03-11-10	03-11-10	03-11-10	-
176	652	04-03-00	04-03-00	04-03-00	-
177	653	10-01-00	10-01-00	10-01-00	-
178	654	13-04-00	13-04-00	13-04-00	-
179	655	11-12-00	11-12-00	11-12-00	-
180	656	15-19-10	15-19-10	15-19-10	-
181	657	00-11-00	00-11-00	00-11-00	-
182	658	00-13-00	00-13-00	00-13-00	-
183	659	00-07-00	00-07-00	00-07-00	-
184	660	00-06-00	00-06-00	00-06-00	-
185	661	00-06-10	00-06-10	00-06-10	-
186	662	00-16-10	00-16-10	00-16-10	-
187	663	00-13-00	00-13-00	00-13-00	-
188	664	00-07-00	00-07-00	00-07-00	-
189	665	00-08-10	00-08-10	00-08-10	-
190	666	01-10-00	01-10-00	01-10-00	-
191	667	00-18-00	00-18-00	00-18-00	-
192	668	01-00-10	01-00-10	01-00-10	-
193	669	00-10-00	00-10-00	00-10-00	-
194	670	00-06-10	00-06-10	00-06-10	-
195	671	00-06-00	00-06-00	00-06-00	-
196	672	00-13-10	00-13-10	00-13-10	-
197	673	04-05-10	04-05-10	04-05-10	-
198	674	03-07-00	03-07-00	03-07-00	-
199	675	04-04-00	04-04-00	04-04-00	-
200	676	03-06-00	03-06-00	03-06-00	-
201	677	03-13-10	03-13-10	03-13-10	-
202	678	04-09-00	04-09-00	04-09-00	-
203	679	01-04-00	01-04-00	01-04-00	-
204	680	00-12-00	00-12-00	00-12-00	-
205	681	00-10-10	00-10-10	00-10-10	-
Total No. - 42		105-05-10	105-05-10	105-05-10	-

अशोक कुमार सिंह Sr. Jt. LR

682	00-18-10
683	00-10-10
684	00-10-10
685	00-00-00
686	00-00-00
687	00-00-00
688	01-00-10
689	00-12-00

23

206	682	00-18-10	00-18-10	00-18-10	-
207	683	00-10-10	00-10-10	00-10-10	-
208	684	00-10-10	00-10-10	00-10-10	-
209	685	01-00-00	01-00-00	01-00-00	-
210	686	01-00-10	01-00-10	01-00-10	-
211	687	01-08-10	01-08-10	01-08-10	-
212	688	01-00-10	01-00-10	01-00-10	-
213	689	00-12-00	00-12-00	00-12-00	-
214	690	00-08-10	00-08-10	00-08-10	-
215	691	01-16-00	01-16-00	01-16-00	-
216	692	00-19-10	00-19-10	00-19-10	-
217	693	00-13-00	00-13-00	00-13-00	-
218	694	00-10-00	00-10-00	00-10-00	-
219	695	00-19-10	00-19-10	00-19-10	-
220	696	00-14-10	00-14-10	00-14-10	-
221	697	00-13-00	00-13-00	00-13-00	-
222	698	00-15-10	00-15-10	00-15-10	-
223	699	00-12-10	00-12-10	00-12-10	-
224	700	00-10-10	00-10-10	00-10-10	-
225	701	00-11-00	00-11-00	00-11-00	-
226	702	00-10-00	00-10-00	00-10-00	-
227	703	01-08-00	01-08-00	01-08-00	-
228	704	00-11-10	00-11-10	00-11-10	-
229	705	00-15-10	00-15-10	00-15-10	-
230	706	02-00-10	02-00-10	02-00-10	-
231	707	00-13-00	00-13-00	00-13-00	-
232	708	00-13-10	00-13-10	00-13-10	-
233	709	01-09-00	01-09-00	01-09-00	-
234	710	04-04-00	04-04-00	04-04-00	-
235	711	15-06-00	15-06-00	15-06-00	-
236	712	09-02-00	09-02-00	09-02-00	-
237	713	02-12-10	02-12-10	02-12-10	-
238	714	02-06-00	02-06-00	02-06-00	-
239	715	02-10-00	02-10-00	02-10-00	-
240	716	00-06-00	00-06-00	00-06-00	00-05-00
241	717	00-11-00	00-06-00	00-06-00	00-05-00
Total No. - 36		61-03-00	60-18-00	60-18-00	

अशोक कुमार सिंह Sr. Jt. LR

242	719	00-12-10	00-06-00	00-06-00	00-06-00
243	720	01-08-00	01-02-00	01-02-00	00-06-00
244	721	00-08-00	00-05-00	00-05-00	00-03-00
245	722	02-03-10	02-01-00	02-01-00	00-02-10
246	723/1	02-03-10	02-03-10	02-03-10	-
247	723/2	05-15-00	05-15-00	05-15-00	-
248	724	02-07-10	02-07-10	02-07-10	-
249	725	03-05-10	03-05-10	03-05-10	-
250	726	03-00-00	01-00-00	01-00-00	02-00-00
251	950	02-00-10	00-15-00	00-15-00	01-05-10
252	951	03-13-00	01-08-00	01-08-00	02-05-00
253	952	03-01-10	02-06-00	02-06-00	00-15-10
254	953	03-09-10	02-10-00	02-10-00	00-19-10
255	954	01-08-00	01-08-00	01-08-00	-
256	955	00-08-00	00-08-00	00-08-00	-
257	956	01-08-00	01-08-00	01-08-00	-
258	957	00-17-00	00-17-00	00-17-00	-
259	958	01-08-00	01-08-00	01-08-00	-
260	959	00-03-00	00-03-00	00-03-00	-
261	960	00-08-10	00-08-10	00-08-10	-
262	961	02-10-00	02-10-00	02-10-00	-
263	962	02-10-00	02-10-00	02-10-00	-
264	963	00-19-10	00-19-10	00-19-10	-
265	964	02-11-10	02-11-10	02-11-10	-
266	965	01-01-00	01-01-00	01-01-00	-
267	966	00-09-00	00-09-00	00-09-00	-
268	967	00-18-00	00-18-00	00-18-00	-
269	968	01-09-10	01-09-10	01-09-10	-
270	969	00-11-00	00-11-00	00-11-00	-
271	970	00-09-10	00-09-10	00-09-10	-
272	971	01-06-00	01-06-00	01-06-00	-
273	972	00-06-10	00-06-10	00-06-10	-
274	973	00-10-00	00-10-00	00-10-00	-
275	974	00-04-10	00-04-10	00-04-10	-
276	975	00-05-00	00-05-00	00-05-00	-
Total No. - 35		55-09-10	47-06-00	47-06-00	08-03-10

अशोक कुमार सिंह Sr. Jt. LR

06-00	00-06-10
02-00	00-06-00
05-00	00-03-00
01-00	00-02-10
03-10	
15-00	

976	00-05-00	00-05-00	00-05-00	-
278	977	00-05-10	00-05-10	-
279	978	00-17-10	00-17-10	-
280	979	03-00-10	03-00-10	-
281	980	04-00-00	04-00-00	-
282	981	02-04-00	02-04-00	-
283	982	01-16-10	01-16-10	-
284	983/1	13-11-00	13-11-00	-
285	983/2	00-02-00	00-02-00	-
286	984	14-00-00	14-00-00	-
287	985	01-04-00	01-04-00	-
288	986	13-00-00	13-00-00	-
289	987	08-08-00	08-08-00	-
290	988	19-00-10	19-00-10	-
291	989	08-16-10	08-16-10	-
292	990	04-14-00	04-14-00	-
293	991	04-15-00	04-15-00	-
294	992	01-14-10	01-14-10	-
295	993	01-16-00	01-16-00	-
296	994	01-13-10	01-13-10	-
297	995	01-08-00	01-08-00	-
298	996	01-14-00	01-14-00	-
299	997	01-12-00	01-12-00	-
300	998	01-15-10	01-15-10	-
301	999	01-13-00	01-13-00	-
302	1000	00-15-00	00-15-00	-
303	1001	01-02-10	01-02-10	-
304	1002	00-11-10	00-11-10	-
305	1003	00-16-00	00-16-00	-
306	1004	00-14-10	00-14-10	-
307	1005	11-13-10	11-13-10	-
308	1006	00-06-00	00-06-00	-
309	1007	03-07-10	03-07-10	-
310	1008	04-10-10	04-10-10	-
311	1009	04-04-10	04-04-10	-
312	1010	02-06-10	02-06-10	-
313	1011	02-04-10	02-04-10	-
314	1012	04-02-10	04-02-10	-
315	1013	04-01-00	04-01-00	-
316	1014	14-16-00	14-16-00	-
Total No. - 40		168-18-10	168-18-10	168-18-10

अशोक कुमार सिंह Sr. Jt. LR

317	1015	04-13-10	04-13-10	04-13-10	
318	1016	04-06-00	04-06-00	04-06-00	
319	1017	03-15-00	03-15-00	03-15-00	
320	1018	04-04-10	04-04-10	04-04-10	
321	1019	07-01-00	07-01-00	07-01-00	
322	1020/1	00-04-10	00-04-10	00-04-10	
323	1020/2	06-08-00	06-08-00	06-08-00	
324	1021	05-18-00	05-18-00	05-18-00	
325	1022	05-12-00	05-12-00	05-12-00	
326	1023	02-01-10	02-01-10	02-01-10	
327	1024	02-01-10	02-01-10	02-01-10	
328	1025	01-14-00	01-14-00	01-14-00	
329	1026	01-16-10	01-16-10	01-16-10	
330	1027	01-01-00	01-01-00	01-01-00	
331	1028	00-18-00	00-18-00	00-18-00	
332	1029	04-14-10	04-14-10	04-14-10	
333	1030	09-11-00	09-11-00	09-11-00	
334	1031	04-11-10	04-11-10	04-11-10	
335	1032	03-06-10	03-06-10	03-06-10	
336	1033	00-14-00	00-14-00	00-14-00	
337	1034	00-01-00	00-01-00	00-01-00	
338	1035	02-18-10	02-18-10	02-18-10	
339	1036	00-06-00	00-06-00	00-06-00	
340	1037	01-11-10	01-11-10	01-11-10	
341	1038	00-18-00	00-18-00	00-18-00	
342	1039	01-03-10	01-03-10	01-03-10	
343	1040	00-07-00	00-07-00	00-07-00	
344	1041	02-04-00	02-04-00	02-04-00	
345	1042	05-09-10	05-09-10	05-09-10	
346	1043	00-19-00	00-19-00	00-19-00	
347	1044	01-19-10	01-19-10	01-19-10	
348	1045	00-14-00	00-14-00	00-14-00	
349	1046	01-09-10	01-09-10	01-09-10	
350	1047/1	01-02-00	01-02-00	01-02-00	
351	1047/2	00-15-00	00-15-00	00-15-00	
352	1048	00-12-00	00-12-00	00-12-00	
353	1049	04-01-00	04-01-00	04-01-00	
354	1050	04-04-10	02-04-10	02-04-10	02-00-00
355	1051	00-09-00	00-09-00	00-09-00	
356	1052	91-03-10	91-03-10	91-03-10	
357	1053	00-08-10	00-08-10	00-08-10	
358	1054	02-18-10	02-18-10	02-18-10	
359	1055	04-08-00	04-08-00	04-08-00	
Total No. - 43		204-15-10	202-15-10	202-15-10	02-00-00

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04-13-10	
04-06-00	
03-15-00	
04-04-10	
07-01-00	
00-04-10	
06-08-00	
05-18-00	

360	1055	00-05-00	00-05-00	00-05-00	-
361	1056	00-03-00	00-03-00	00-03-00	-
362	1057/1	07-05-10	07-05-10	07-05-10	-
363	1057/2	00-16-00	00-16-00	00-16-00	-
364	1058	00-12-00	00-12-00	00-12-00	-
365	1059	01-13-10	01-13-10	01-13-10	-
366	1060	01-16-00	01-16-00	01-16-00	-
367	1061	00-08-00	00-08-00	00-08-00	-
368	1062	01-14-10	01-14-10	01-14-10	-
369	1063	00-14-10	00-14-10	00-14-10	-
370	1064	00-01-00	00-01-00	00-01-00	-
371	1065	01-01-00	01-01-00	01-01-00	-
372	1066	00-06-10	00-06-10	00-06-10	-
373	1067	00-17-10	00-17-10	00-17-10	-
374	1068	02-10-00	02-10-00	02-10-00	-
375	1069	00-02-10	00-02-10	00-02-10	-
376	1070	00-02-10	00-02-10	00-02-10	-
377	1071	00-05-10	00-05-10	00-05-10	-
378	1072	00-08-10	00-08-10	00-08-10	-
379	1073	02-11-00	02-11-00	02-11-00	-
380	1074	03-10-10	03-10-10	03-10-10	-
381	1075	01-01-10	01-01-10	01-01-10	-
382	1076/1	03-13-00	03-13-00	03-13-00	-
383	1076/2	00-05-00	00-05-00	00-05-00	-
384	1077	03-12-00	03-12-00	03-12-00	-
385	1078	01-04-00	01-04-00	01-04-00	-
386	1079	00-16-00	00-16-00	00-16-00	-
387	1080	02-09-00	02-09-00	02-09-00	-
388	1081	00-04-00	00-04-00	00-04-00	-
389	1082	01-09-10	01-09-10	01-09-10	-
390	1083	01-06-00	01-06-00	01-06-00	-
391	1084	01-07-10	01-07-10	01-07-10	-
392	1085	00-17-00	00-17-00	00-17-00	-
393	1086	01-08-10	01-08-10	01-08-10	-
394	1087	00-12-00	00-12-00	00-12-00	-
395	1088	00-09-00	00-09-00	00-09-00	-
396	1089	00-05-10	00-05-10	00-05-10	-
Total No. - 37		48-04-00	48-04-00	48-04-00	-

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00-17-00	1188
01-07-00	1190
01-10-00	1191
00-17-10	430
03-16-00	431
05-00-00	1193
	432

397	1090	00-07-00	00-07-00	00-07-00	-
398	1091	01-04-00	01-04-00	01-04-00	-
399	1092	00-15-00	00-15-00	00-15-00	-
400	1093	00-12-00	00-12-00	00-12-00	-
401	1094	00-16-00	00-16-00	00-16-00	-
402	1095/1	01-11-00	01-11-00	01-11-00	-
403	1095/2	00-02-00	00-02-00	00-02-00	-
404	1096	00-12-10	00-12-10	00-12-10	-
405	1097	00-16-00	00-16-00	00-16-00	-
406	1098	00-19-00	00-19-00	00-19-00	-
407	1099	01-02-10	01-02-10	01-02-10	-
408	1100	02-03-00	02-03-00	02-03-00	-
409	1101	02-09-00	02-09-00	02-09-00	-
410	1102	01-18-00	01-18-00	01-18-00	-
411	1103	01-14-00	01-14-00	01-14-00	-
412	1104	03-17-10	03-17-10	03-17-10	-
413	1105	02-01-10	02-01-10	02-01-10	-
414	1106	01-09-10	01-09-10	01-09-10	-
415	1107	01-16-10	01-16-10	01-16-10	-
416	1108	01-13-10	01-13-10	01-13-10	-
417	1109	01-19-00	01-19-00	01-19-00	-
418	1130	00-08-10	00-08-10	00-08-10	-
419	1131	01-04-10	01-04-10	01-04-10	-
420	1132	01-06-10	01-06-10	01-06-10	-
421	1179	00-12-00	00-12-00	00-12-00	-
422	1181	00-05-10	00-05-10	00-05-10	-
423	1182	00-05-10	00-05-10	00-05-10	-
424	1183	00-05-10	00-05-10	00-05-10	-
425	1184	00-06-10	00-06-10	00-06-10	-
426	1185	00-10-10	00-10-10	00-10-10	-
427	1186	00-10-10	00-09-10	00-09-10	00-01-00
Total No. - 31		37-08-10	35-13-00	35-13-00	01-15-10

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00-07-00					
01-04-00					
00-15-00					
00-12-00					
00-16-00					
01-11-00					
00-02-00					
00-12-10					
429	1188	00-17-00	00-17-00	00-17-00	-
430	1190	01-07-00	01-07-00	01-07-00	-
431	1191	01-10-00	01-10-00	01-10-00	-
432	1192	00-17-10	00-17-10	00-17-10	-
433	1193	03-16-00	03-16-00	03-16-00	-
434	1194	05-00-00	01-10-00	01-10-00	03-10-00
435	1195	02-08-10	01-14-10	01-14-10	00-14-00
436	1196	02-12-10	02-12-10	02-12-10	-
437	1197	00-04-00	00-04-00	00-04-00	-
438	1198	01-03-00	01-03-00	01-03-00	-
439	1199	00-13-10	00-13-10	00-13-10	-
440	1200	00-02-00	00-02-00	00-02-00	-
441	1201	00-11-00	00-11-00	00-11-00	-
442	1204	00-07-00	00-01-00	00-01-00	00-06-00
443	1207	00-12-10	00-02-10	00-02-10	00-10-00
444	1208	00-08-00	00-08-00	00-08-00	-
445	1209	00-10-10	00-10-10	00-10-10	-
446	1210	00-08-00	00-08-00	00-08-00	-
447	1213	01-05-10	01-00-00	01-00-00	00-05-10
448	1214	00-05-00	00-05-00	00-05-00	-
449	1215	02-07-10	02-07-10	02-07-10	-
450	1216	00-04-10	00-04-10	00-04-10	-
451	1217	04-12-00	03-06-00	03-06-00	01-06-00
452	1227	00-03-00	00-03-00	00-03-00	-
453	1232	07-15-00	02-12-00	02-12-00	05-03-00
454	1233	02-12-00	02-12-00	02-12-00	-
455	1234	00-03-00	00-03-00	00-03-00	-
456	1235	00-02-10	00-02-10	00-02-10	-
457	1236	02-14-10	02-11-10	02-11-10	00-03-00
458	1237	07-00-10	07-00-10	07-00-10	-
459	1238	01-16-00	01-16-00	01-16-00	-
460	1239	12-06-10	12-06-10	12-06-10	-
461	1240	04-08-10	04-08-10	04-08-10	-
462	1241	01-03-10	01-03-10	01-03-10	-
463	1242	12-10-10	08-08-10	08-08-10	04-02-00
464	1245	01-04-00	00-13-00	00-13-00	00-11-00
465	1247/2	00-02-00	00-02-00	00-02-00	-
466	2062	04-07-00	03-13-00	03-13-00	00-14-00
	2064	42-02-00	41-16-00	41-16-00	00-06-00
Total No. - 39		132-13-00	115-02-10	115-02-10	17-10-10

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467	2065	04-10-00	03-16-00	03-16-00	00-08-10	00-15-00
468	2066	01-07-10	00-08-10	00-08-10	03-00-00	04-00-00
469	2067	07-00-00	03-00-00	03-00-00	09-06-00	-
470	2068	09-06-00	09-06-00	09-06-00	05-16-00	-
471	2069	05-16-00	05-16-00	05-16-00	00-05-10	-
472	2070	00-05-10	00-05-10	00-05-10	01-08-10	-
473	2071	01-08-10	01-08-10	01-08-10	00-08-00	-
474	2072	00-08-00	00-08-00	00-08-00	00-06-00	-
475	2073	00-06-00	00-06-00	00-06-00	07-08-10	-
476	2074	07-08-10	07-08-10	07-08-10	04-04-10	-
477	2075	04-04-10	04-04-10	04-04-10	00-14-00	-
478	2076	00-14-00	00-14-00	00-14-00	02-08-00	-
479	2077	02-08-00	02-08-00	02-08-00	00-13-00	00-13-10
480	2078	01-06-10	00-13-00	00-13-00	01-04-00	-
481	2079	01-04-00	01-04-00	01-04-00	01-17-00	00-03-10
482	2080	02-00-10	01-17-00	01-17-00	00-03-10	-
483	2081	00-03-10	00-03-10	00-03-10	02-02-00	-
484	2082	02-02-00	02-02-00	02-02-00	00-13-00	-
485	2083	00-13-00	00-13-00	00-13-00	01-10-10	-
486	2084	01-10-10	01-10-10	01-10-10	01-17-00	-
487	2085	01-17-00	01-17-00	01-17-00	05-03-00	05-18-00
488	2086	11-01-00	05-03-00	05-03-00	01-04-00	01-00-10
489	2088	02-04-10	01-04-00	01-04-00	00-02-10	-
490	2090	00-02-10	00-02-10	00-02-10	01-07-10	-
491	2091	01-07-10	01-07-10	01-07-10	01-12-10	00-04-00
492	2092	01-16-10	01-12-10	01-12-10	00-01-00	-
493	2093	00-01-00	00-01-00	00-01-00	00-01-00	00-02-00
494	2094	00-03-00	00-01-00	00-01-00	00-01-00	01-06-10
495	2095	01-07-10	00-01-00	00-01-00	02-15-00	03-07-00
496	2116	06-02-00	02-15-00	02-15-00	00-17-00	00-06-10
497	2117	01-03-10	00-17-00	00-17-00	00-01-10	00-05-00
498	2146	00-06-10	00-01-10	00-01-10	02-15-00	06-13-10
499	2147	09-08-10	02-15-00	02-15-00	10-02-10	-
500	2064/9705	10-02-10	10-02-10	10-02-10	07-07-10	-
501	2064/9706	07-07-10	07-07-10	07-07-10	12-12-10	-
502	2064/9707	12-12-10	12-12-10	12-12-10	18-02-10	-
503	2064/9708	18-02-10	18-02-10	18-02-10	23-15-00	-
504	2064/9709	23-15-00	23-15-00	23-15-00	137-10-10	25-13-00
Total No. - 38		163-03-10	137-10-10	137-10-10		

65-00-00	2064/9710	506
00-02-00	2064/9711	507
00-05-00	2064/9712	508
64-00-00	2064/9713	
16-10-00		

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505	2064/9710	65-00-00	65-00-00	65-00-00	-
506	2064/9711	00-02-00	00-02-00	00-02-00	-
507	2064/9712	00-05-00	00-05-00	00-05-00	-
508	2064/9713	64-00-00	64-00-00	64-00-00	-
509	2064/9714	16-10-00	16-10-00	16-10-00	-
510	2064/9715	08-05-00	08-05-00	08-05-00	-
511	2064/9716	05-17-10	05-17-10	05-17-10	-
512	2064/9717	07-00-00	07-00-00	07-00-00	-
513	2064/9718	15-00-00	15-00-00	15-00-00	-
514	2064/9719	15-15-00	15-15-00	15-15-00	-
515	2064/9720	15-05-00	15-05-00	15-05-00	-
516	2064/9721	13-10-00	13-10-00	13-10-00	-
517	2064/9722	17-05-00	17-05-00	17-05-00	-
518	2064/9723	28-15-00	28-15-00	28-15-00	-
519	2064/9724	27-10-00	27-10-00	27-10-00	-
520	2064/9725	15-15-00	15-15-00	15-15-00	-
521	2064/9726	04-00-00	04-00-00	04-00-00	-
522	2064/9727	26-05-00	26-05-00	26-05-00	-
523	2064/9728	28-15-00	28-15-00	28-15-00	-
524	2064/9729	25-05-00	25-05-00	25-05-00	-
525	2064/9730	26-05-00	26-05-00	26-05-00	-
526	2064/9731	27-10-00	27-10-00	27-10-00	-
527	2064/9732	13-15-00	13-15-00	13-15-00	-
528	2064/9733	10-00-00	10-00-00	10-00-00	-
529	2064/9734	10-00-00	10-00-00	10-00-00	-
530	2064/9735	18-02-10	18-02-10	18-02-10	-
531	2064/9736	10-00-00	10-00-00	10-00-00	-
532	2064/9737	10-00-00	10-00-00	10-00-00	-
533	2064/9738/1	04-08-10	04-08-10	04-08-10	-
534	2064/9738/2	08-16-10	08-16-10	08-16-10	-
535	2064/9739/1	06-12-10	06-12-10	06-12-10	-
536	2064/9739/2	06-12-10	06-12-10	06-12-10	-
537	2064/9740	08-10-00	08-10-00	08-10-00	-
538	2064/9741	14-00-00	14-00-00	14-00-00	-
539	2064/9742	20-05-00	20-05-00	20-05-00	-
540	2064/9743	16-10-00	16-10-00	16-10-00	-
541	2064/9766	12-15-00	12-15-00	12-15-00	-
542	2064/9767	08-12-10	08-12-10	08-12-10	-
543	2064/9771	03-13-00	01-01-10	01-01-10	02-11-10
Total No. - 39		636-07-10	636-16-00	636-16-00	02-11-10

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Any person aggrieved by this
Government in the office of the
Residency Area, Civil Line Phatak, Jaip
notification. This notification is final until

544	2064/9772	00-14-00	00-14-00	00-14-00	-
545	2064/9756	01-06-00	00-16-00	00-16-00	00-10-00
546	2064/9773	00-12-10	00-12-10	00-12-10	-
547	2064/9774	01-17-10	01-17-10	01-17-10	-
548	2064/9775	02-07-00	02-07-00	02-07-00	-
549	2064/9776	00-01-00	00-01-00	00-01-00	-
550	2064/9777	00-05-10	00-05-10	00-05-10	-
551	2064/9778	00-03-10	00-03-10	00-03-10	-
552	2064/9779	01-00-00	01-00-00	01-00-00	-
Total No. - 9		08-07-00	07-17-00	07-17-00	00-10-00

Details of Khasra Nos of village Kotda, Tehsil and District Ajmer

S.N.	Khasra No.	Total Area of Khasra (in Bigha)	Area included in Lake (in Bigha)	Area declared in Lake as protected (in Bigha)	Remaining Area (in Bigha)
1	2	3	4	5	6
1	272	0.02	0.01	0.01	0.01
2	273	0.04	0.03	0.03	0.01
3	273/1565	0.03	0.03	0.03	-
4	273/1612	0.02	0.02	0.02	-
5	274	0.03	0.03	0.03	-
6	274/1564	0.09	0.08	0.08	0.01
7	275	0.02	0.02	0.02	-
8	276	0.33	0.32	0.32	0.01
9	276/1736	0.04	0.04	0.04	-
10	277	0.30	0.30	0.30	-
11	278	0.31	0.31	0.31	-
12	279	0.16	0.14	0.14	0.02
13	280	0.01	0.01	0.01	-
14	281	0.29	0.27	0.27	0.02
15	282	0.10	0.09	0.09	0.01
16	283	0.10	0.10	0.10	-
17	283/1613	0.02	0.02	0.02	-
18	284	0.05	0.05	0.05	-
19	285	0.37	0.37	0.37	-
20	286	0.06	0.06	0.06	-
21	287	0.04	0.04	0.04	-
22	288	0.25	0.25	0.25	-
23	289	0.05	0.05	0.05	-
24	290	0.22	0.22	0.22	-
25	290/1550	0.03	0.03	0.03	-
26	290/1424	0.33	0.33	0.33	-
27	291	0.12	0.12	0.12	-
28	292	0.24	0.24	0.24	-
29	293	0.10	0.10	0.10	-
30	294	0.05	0.05	0.05	-
Total No. - 30		3.82	3.73	3.73	0.09

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4-00	00-14-00	00-10-00
16-00	00-16-00	
-12-10	00-12-10	
1-17-10	01-17-10	
2-07-00	02-07-00	
00-01-00	00-01-00	
00-05-10	00-05-10	
00-03-10	00-03-10	

Any person aggrieved by this notification may file his objections or suggestions before the State Government in the office of the Joint Secretary and Director, Local Bodies G-3 Rajmahal Residency Area, Civil Line Phatak, Jaipur within two months from the date of publication of this notification. This notification is final until modified or withdrawn by the State Government.

By Order of The Governor,

(Dr. Manjit Singh)

Principal Secretary to the Government.

Dr. Manjit Singh
Pr. Secy. LSG

30/10/15


Dr. Manjit Singh
Pr. Secy. LSG

GOVERNMENT OF RAJASTHAN
LOCAL SELF GOVERNMENT DEPARTMENT

NO. F.S(Ga)(8)Rules/DLB/2017/ 310

Jaipur, Dated: 30/10/17

NOTIFICATION

In exercise of the powers conferred by section 5 of the Rajasthan Lakes (Protection and Development) Authority Act, 2015 (Act No. 5 of 2015), the State Government hereby specifies that for protection and development of the Anasagar Lake situated in revenue villages Thok Teliyan and Kotda of Tehsil Ajmer, District Ajmer.

(a) Following activities shall be prohibited in the geographical boundaries of the Anasagar Lake and its protected area:-

- (i) Removal, excavation, grading, or degrading of soil, sand, gravel, minerals, organic matter, or material of any kind except for Lake preservation/conservation;
- (ii) Dumping, filling with any material, solid or liquid, except for the preservation/conservation of the lake;
- (iii) Placing of obstructions affecting inflows, overflows, storage, navigation, safety and security etc;
- (iv) Destruction or alteration of vegetation through clearing, intentional burning, planting or harvesting that would alter the character of the lake, except for removal of weeds and other such harmful vegetation;
- (v) Activities that result in adverse change in water temperature, physical, chemical or biological characteristics of the lake;
- (vi) Any activity that results in sewerage flowing into the lake.

(b) Following activities may be carried out in the boundaries of the Anasagar Lake and its protected area after obtaining permission from the Rajasthan Lake Development Authority:-

- (i) Boating for tourist;
- (ii) Adventure water Games;
- (iii) Other Water Games;
- (iv) Fishing;
- (v) Bird Sanctuary;


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- (vi) Outdoor recreational activities, including, fishing, bird watching, hiking, boating, horseback riding, swimming, canoeing and bicycling;

- (vii.) The maintenance of drainage ditches to original specification;
- (viii) Education, scientific research, and use of nature trails;
- (ix) Navigation aids and boundary markers;
- (x) Minimal soil disturbance for site investigative work necessary for land use application submits such as surveys soil logs, percolation tests and other related activities in every case, wetland impacts shall be minimized and disturbed areas shall be immediately restored, etc;
- (xi) Ecotourism sans creation of concrete jungle around the Lake;
- (xii) The Construction, re-construction, demolition or expansion of any structure but such activities may be allowed to be carried out where it is considered to be expedient for the protection and development of the lake only;
- (xiii) Construction of floating Jetties without masonry;
- (xiv) Activities related to conservation or preservation of soil, water, vegetation, flora & fauna that does not entail changing the existing character adversely;
- (xv) Drawing of water for drinking, irrigation and other purposes; and
- (xvi.) Construction of promenades for conserving boundaries of the lake.

By Order of the Governor,


Dr. Manjit Singh
Pr. Secy. LSG


(Dr. Manjit Singh)
Principal Secretary to the Government
Dr. Manjit Singh
Pr. Secy. LSG

30/10/17

No.F.S (Ga) () Rules DLB17/311
This notification is final until annulled.
1. P.S. to Pr. Secretary to Hon'ble Minister for Forests
2. P.S. to Hon'ble Minister to Hon'ble Minister for Forests
3. P.S. to Additional Chief Secretary to Government
4. P.S. to Pr. Secretary to Government

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No.F.8 (Ga) () Rules/DLB/17 / 311 - 333

Date: 30.10.2017

This notification is final until modified or withdrawn by the State Government

1. P.S. to Pr. Secretary to Hon'ble Chief Minister, Rajasthan.
2. P.S. to Hon'ble Minister for Local self Government Department, Rajasthan.
3. P.S. to Additional Chief Secretary, U.D.H. Department, Rajasthan, Jaipur.
4. P.S. to Pr. Secretary Local self Government Department and Chairman Rajasthan Lakes Development Authority.
5. P.S. to Pr. Secretary Finance Department Rajasthan, Jaipur.
6. P.S. to Pr. Secretary Revenue Department Rajasthan, Jaipur.
7. P.S. to Pr. Secretary water Resources Department Rajasthan, Jaipur.
8. P.S. to Pr. Secretary/ Secretary Environment and Forest Department, Rajasthan, Jaipur.
9. P.S. to Pr. Chief Conservator of Forest Rajasthan, Jaipur.
10. P.S. to Member Secretary Rajasthan Pollution Control Board, Rajasthan Jaipur.
11. P.S. to Director, Fisheries Rajasthan, Jaipur.
12. P.S. to Director, Tourism, Department Rajasthan, Jaipur.
13. P.A. Director Local Bodies, Rajasthan jaipur
14. Collector, Ajmer and Chairman Lakes (Protection and Development) Committee Ajmer.
15. Commissioner municipal Corporation and Member Secretary Lakes (Protection and Development) Committee Ajmer.
16. Deputy Director (Regional) Udaipur.
17. Chief Engineer, Local Bodies, Rajasthan Jaipur.
18. Superintendent, Central Govt. Press for publication in the next extra ordinary Gazette and sending 20 copies to this Department.
19. Executive Engineer, water Resources Department Ajmer.
20. Programmer to upload a copy on Department website.
21. CMAR, to upload a copy on Department website.
22. Guard file.


(Ashok Kumar Singh)
Senior joint Legal Remembrance

अशोक कुमार सिंह Sr. Jt. LR

